

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of decision: 9-10-1995

CP No. 74/95 (OA No. 585/94)

Madan S/o Jaggu

.. Petitioner

VERSUS

M.Sirajuddin and Others

.. Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, MEMBER (A)

For Applicant

.. In Person

For Respondents

.. Mr. M.Rafiq

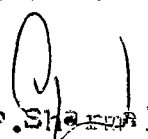
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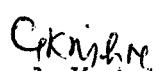
PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Madan, in this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, has alleged that the respondents by not taking any action on his representation dated 31-1-95 and on another representation dated 9-3-95 have committed contempt of court.

2. We have heard the parties and have examined the record. The representation made by the petitioner on 9-3-95 has been disposed of by an order dated 9-8-95. The delay in the disposal of the representation is regretted by the respondents. In the circumstances, we find that there is no disobedience of the direction.

3. This contempt petition is, therefore, dismissed. Notices issued are discharged.


(O.P.Sharma)
Member (A)


(Gopal Krishna)
Vice Chairman